

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **24.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/35/2017
NAME OF THE PETITIONER(S) : Radhakrishnan Sathurappan
NAME OF THE RESPONDENTS : Ezon Energy Solution Pvt Ltd
UNDER SECTION : Sec 241-242 of CA, 2013

ORDER

Present: Ld. Counsel Ms. Tejaswini for the Petitioner.

None for the Respondents.

Respondent No. 1 is company.

Respondent No. 3 and 6 are already set as ex-parte.

Reply / Counter has already been filed by Respondents No. 2, 4 and 5.

Ld. Counsel for the Petitioner submits that Petitioner has e-filed the written synopsis. Hard copy is yet to be filed.

Be filed within a week.

Ld. Counsel for the parties are directed to come physically for arguments.

List the petition for hearing on **05.06.2024. (physical hearing)**

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)